

ہے کہ اب وہاں ہر لاکھوں کا رول
ہوگا، چاہے لاکھوں کے نام پر ہی
ہو۔ لاکھوں کی طرف سے کہا جائے
ہے کہ اب لوگ سمجھ گئے ہیں،
پنجاب والوں کی آنکھیں کھل گئی
ہیں، لاکھوں کی بہت بڑی
اکثریت آئیگی۔ مہر نے اپنی
امینڈمنٹ میں کہا ہے کہ آپ یا
اس وقت کہجئے، لیکن ۳۰ نومبر
تک کیجئے۔ آپ اپنے دلوں کو خوش
کر لیں کہ آپ پنجاب کے حکمران
ہیں۔ لیکن اس وقت پنجاب میں
کوئی چھکڑا نساد نہیں ہے، کوئی
مشکل نہیں ہے، وہاں پر لگاتار نہیں
آئے ہوئے ہیں جسکی وجہ سے لوگ
دوڑتے دے سکے۔ آپ کا چارو بیوی
پورا ہو جائے اور ۳۰ نومبر کے بعد
وہاں پر چلاو ہو جائے۔ فیسورکریسی،
کو زندہ رکھنے کے لئے یہ بہت ضروری
ہے۔ اگر لاکھوں والے یہ دھوکے کرتے
ہیں کہ لوگ انکے ساتھ ہیں اور
بڑھتی ہیں کے ساتھ نہیں ہیں، تو وہ
۳۰ نومبر تک دلچ کر لیں اور اس کے
بعد الیکشن کرائیں اور دیکھیں کہ
انکے کیا نتیجہ ملتا ہے۔

گورنمنٹ کی طرف سے اس بل میں
کہا گیا ہے کہ وہ ایک کلسٹریٹو کمیٹی
بنائے گی جس سے ریٹریٹنگ جی
کوئی قانون وغیرہ لائے کے بارے میں
مشورہ کر لیں گے۔ لیکن اس بل
میں کہا گیا ہے کہ جہاں تک

پریمیکٹیکل ہوتا وہاں تک ایسا کیا
جائیگا۔ میں نے اپنی امینڈمنٹ کے
ذریعے یہ کہا ہے کہ وہ دہمتی باقاعدہ
ایک طرح کی چھوٹی اسمبلی ہو،
اس کو پوری طرح سے کانفرنس
میں لیا جائے اور اس کو سب قانونوں
وغیرہ کی نکتہ چینی کرنے کا پورا
موتع دیا جائے۔]

MR. DEPUTY-SPEAKER: Does
the Minister want to reply?

SHRI VIDYA CHARAN SHU-
KLA: No, Sir?

MR. DEPUTY-SPEAKER: I shall
now put all the amendments to clause
3 to the House.

Amendments Nos. 1, 2, 4 and 5 were
put and negatived.

MR. DEPUTY-SPEAKER: The
question is:

"That clause 3 stand part of the
Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 1, the Enacting Formula and
the Title were added to the Bill.

SHRI VIDYA CHARAN SHU-
KLA: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The
question is:

"That the Bill be passed."

The motion was adopted.

16:57 HRS.

CRIMINAL AND ELECTION LAWS AMENDMENT BILL

THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFF-
AIRS (SHRI VIDYA CHARAN
SHUKLA): Sir, originally this Bill
further to amend the Indian Penal

Code, the Code of Criminal Procedure, 1898 and the Representation of the People Act, 1951 was to be moved for consideration. But in consultation with the leaders of the opposition, it has been decided that this Bill should be referred to a Joint Committee of the two Houses. It has also been decided to refer it to the Joint Committee without discussion. Therefore, I would refrain from making any speech after making the motion.

I beg to move

"That the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1898 and the Representation of the People Act, 1951 and to provide against printing and publication of certain objectionable matters, be referred to a Joint Committee of the Houses consisting of 33 members, 22 from this House and 11 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the committee shall make a report to the House by the first day of the next session;

that in other respects, the rules of procedure of this House relating to parliamentary committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

I propose that the following members serve on the Joint Committee from this House:

Shri Nitiraj Singh, Shri Vidya Charan Shukla, Shri Ankineedu, Shri S. M. Siddayya, Shri C. M. Kedaria, Shri A. K. Chanda, Shri Asghar Husain, Shri Manabendra Shah, Shri

Basumatari, Shri Y. B. Chavan, Shri Jaipal Singh, Shri Hem Raj, Shri Jagannath Rao Joshi, Shri Shri Chand Goyal, Shri Lobo Prabhu, Shri Ajmal Khan, Shri Era Sezhiyan, Shri J. H. Patel, Shri Vasudevan Nair, Shri Ramamurti, Shri D. K. Kunte and Shri V. Viswambharan.

SHRI SHRI CHAND GOYAL (Chandigarh): I have tabled two motions. One is that the Bill be circulated for eliciting public opinion. The other is that the Bill be referred to a Joint Committee. Ostensibly this Bill is meant to incorporate the decisions taken by the National Integration Council at Srinagar. I have absolutely no objection to that. But the Bill, in the shape in which it has come before the House, I would say, is even out-rowletting the Rowlett Act. The Rowlett Act you must be remembering, Mr. Deputy-Speaker, though it was never used....

17 HRS.

SHRI RANGA (Srikakulam): Sir, now others will also like to speak.

SHRI SHRI CHAND GOYAL: The practice in the House has been that when a motion is made for reference of a Bill to a Joint Committee Members are allowed to make short speeches.

MR. DEPUTY-SPEAKER: I was told that all Opposition leaders have agreed to refer it to a Joint Committee without any debate. Therefore I permitted him to move this. Otherwise there were some procedural difficulties.

SHRI SHRI CHAND GOYAL: Then, Sir, I thank the Minister for having agreed to refer this Bill to a Joint Committee.

SHRI EBRAHIM SULAIMAN SAIT (Kozhikode): Sir, I have also given a motion for circulation of this Bill and also for reference of the Bill to a Joint Committee. This morning I had discussion with the Speaker himself and the Speaker said that he would try to see what can be done to have the leader of the

[Shri Ebrahim Sulaiman Sait.]

Muslim League Party, Shri Muhammad Ismail, on the Joint Committee. Sir, this is a very important matter. It relates particularly to the Muslim minority. You know, Sir, even in the National Integration Conference there was no representative of the Muslim League Party. So it was an *ex parte* decision against the Muslim minority. Here also, in the Select Committee, there is no representative of the Muslim League Party. This is really grave. I suggest that the Committee should be re-constituted and the leader of the Muslim League Party should be included in the Joint Committee to do justice to the Muslim Community. I move an amendment, Sir:

"That the name of Shri M. Muhammad Ismail be included in the Joint Committee."

SHRI S. KANDAPPAN (Metur): Sir, it is only fair on the part of the Government to see that his name is included in the Committee.

SHRI EBRAHIM SULAIMAN SAIT: You want to disregard the voice of the Muslims. This Bill, I feel, is to oppress and suppress the Muslim minority.

SHRI K. NARAYANA RAO (Bobbili): Sir, if there was no Muslim representative in the National Integration Council, I think his demand is a just and genuine demand.

SHRI S. KANDAPPAN: Sir, before you put it to vote you may ask the Minister whether he is willing to include his name.

SHRI VIDYA CHARAN SHUKLA: The question is whose name should be deleted? We have no objection to include his name. We have taken Shri D. K. Kunte from among the Unattached Members. If the name of Shri M. Muhammad Ismail is suggested now, we have no objection in taking him in place of Shri D. K. Kunte.

MR. DEPUTY-SPEAKER: I shall put the amendment first to the vote of the House. The question is:

That in the Motion just read out by the Minister of State in the Ministry of Home Affairs—

for "Shri D. K. Kunte"

substitute "Shri M. Muhammad Ismail".

The motion was adopted.

MR. DEPUTY-SPEAKER: I shall now put the motion moved by the Minister, as amended, to the vote of the House. The question is:

"That the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1898 and the Representation of the People Act, 1951 and to provide against printing and publication of certain objectionable matters, be referred to a Joint Committee of the Houses consisting of 33 members, 22 from this House, namely:—

Shri Nitiraj Singh Chaudhary,
Shri Vidya Charan Shukla,
Shri Ankineedu,
Shri S. M. Siddayya,
Shri C. M. Kedaria,
Shri A. K. Chanda,
Shri Asghar Hussain,
Shri Manabendra Shah,
Shri Basumatari,
Shri Y. B. Chavan,
Shri Jaipal Singh,
Shri Hem Raj,
Shri Jagannathrao Joshi,
Shri Chand Goyal,
Shri Lobo Prabhu,
Shri Ajmal Khan,
Shri Era Sezhiyan,
Shri J. H. Patel,
Shri Vasudevan Nair,
Shri Ramamurti,
Shri M. Muhammad Ismail,
Shri P. Viswambharan, and

11 from Rajya Sabha:

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee:

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that the House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

17-05 Hrs.

MOTION RE: SITUATION ARISING OUT OF DROUGHT CONDITIONS IN ANDHRA PRADESH, PARTS OF MYSORE AND MADRAS

MR. DEPUTY-SPEAKER: We will now take up the motion by Shri Venkatasubbaiah regarding drought conditions.

SHRI K. NARAYANA RAO (Bobbili): This is a vital issue relating to many areas in the South. The time allotted for the discussion of such a vital issue is very short which really reflects our concern in this House on such an important subject.

MR. DEPUTY-SPEAKER: As the discussion proceeds, we shall see. If necessary, we shall sit for 5 or 10 minutes more.

SHRI K. NARAYANA RAO: It is not a question of five or ten minutes.

17-05½ Hrs.

[**MR. SPEAKER in the Chair.**]

MR. SPEAKER: Yes, Shri Venkatasubbaiah.

श्रीमती लक्ष्मीकान्तम्मा (खम्मद) : अध्यक्ष महोदय, इस के लिए समय बढ़ाया जाना चाहिये ।

27-7 LSP/68

SHRI P. VENKATASUBBAIAH (Nandyal): Sir, with your permission, I beg to move:

"That the situation arising out of the unprecedented drought conditions in Andhra Pradesh and parts of Mysore and Madras, be taken into consideration."

I am grateful to you and to the government for having appreciated the gravity of the situation prevailing in the drought-affected areas of Andhra, Madras and Mysore and permitted a discussion of this problem on the floor of the House.

It may look paradoxical that in a State like Andhra, which is called Annapoorna, food should become scarce, but it is true. Generally, the entire Andhra Pradesh is identified with Godavari and Krishna deltas, where there is agricultural abundance. It is, therefore, very often forgotten that some of the worst famine-affected areas are in Andhra, namely, the four districts of Rayalaseema. Besides, parts of Nellore and Guntur in the Andhra region and parts of Mehboobnagar, Medak, Karimnagar, Warrangal and the whole of Nalgonda in the Telengana region are also chronically drought-affected. In 1961 when a survey was made by the Food and Agriculture Ministry to identify the chronically drought-affected areas, it was found that out of nearly a million sq. miles of drought-affected areas, Andhra constituted 60 per cent of the area and 70 per cent of the population of 150 lakhs in Andhra alone. But this year the drought is not partial to this area alone for the entire Andhra region has been affected.

Before going to the permanent relief measures that are to be undertaken to eradicate famine in the chronically drought-affected areas of Andhra, Mysore and Maharashtra, I would like to place before the House the present acute famine conditions that are prevailing in the State of Andhra Pradesh.

17,340 villages in 151 taluks with a population of 128 lakhs have been